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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH : CUTTACK.

Original Application No. 324 of 1988.

Date of decision : October 7, 1988.

Subas Chandra Mudra, son of late
Bhubaneswar Midra, aged about 40 years,
At/P.O. Sandhamula, Via-Sumandala,
District-Ganjam.

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Applicant.

Versus

1. Union of India, represented by the Secretary, Department of Communications, Government of India, New Delhi.
2. Postmaster General, Orissa Circle, Bhubaneswar, District-Puri.
3. Sr. Superintendent of Post Offices, Berhampur, Ganjam, East Division, Ganjam.

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Respondents.

For the applicant ... M/s. P. K. Ray,
S. C. Panda, &
N. R. Tripathy, Advocates.

For the respondents ... Mr. A. B. Mishra, Senior Standing
Counsel (Central)

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C O R A M :

THE HON'BLE MR. B. R. PATEL, VICE-CHAIRMAN

A N D

THE HON'BLE MR. K. P. ACHARYA, MEMBER (JUDICIAL)

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1. Whether reporters of local papers may be allowed to see the judgment ? Yes.
2. To be referred to the Reporters or not ? No
3. Whether Their Lordships wish to see the fair copy of the judgment ? Yes.

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JUDGMENT

(11)

K.P.ACHARYA, MEMBER (J), In this application under section 19 of the Administrative Tribunals Act, 1985, the applicant prays for issue of a direction to Respondent No. 3 for absorbing the applicant as Branch Postmaster, Palasara Sub Office under Madhu Palli Branch Office within the district of Ganjam or to any other office in the vicinity.

2. Shortly stated, the case of the applicant is that he was working as Branch Postmaster, Sandhamula Post Office in account with Sumandala vice Shri Sambhunath Panda whose services were terminated by way of removal and subsequently he was reinstated by virtue of a judgment passed by this Bench quashing the order of punishment passed against Shri Sambhunath Panda. In consequence thereof Shri Sambhunath Panda has been reinstated into service and consequently the applicant has been ousted from the said post. However, we had expressed our desire to adjust the applicant in some other similar posts and in compliance thereto it was exceedingly nice of the Senior Superintendent of Post Offices to have asked for the willingness of the applicant vide Annexure-4 as to whether he was willing to work as Extra-departmental Branch Postmaster anywhere under his division. The applicant vide Annexure-5 had given his willingness. Hence, it was prayed before us that the appropriate authority be directed to give the applicant a posting in Palasara Post Office or in the vicinity. We are unable to accede to the request^s of the applicant to give

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a specific direction to the Senior Superintendent of Post Offices to appoint the applicant in Palasara Post Office. However, we would say that the Senior Superintendent of Post Offices would try to adjust the applicant anywhere under his division near about Palasara and in case it is not possible to give any appointment nearabout Palasara the applicant may be given appointment anywhere within the jurisdiction of the Senior Superintendent of Post Offices.

3. Thus, this application is accordingly disposed of leaving the parties to bear their own costs.

Sarangi 7.10.88
Member (Judicial)

B.R.PATEL, VICE-CHAIRMAN,

I agree.



Arora 7.10.88
Vice-Chairman

Central Administrative Tribunal,
Cuttack Bench, Cuttack.
October 7, 1988/S. Sarangi.